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**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH**

CP No.25/2005

In

CP No.377/2003

In

OA No.254/2003

New Delhi this the 18<sup>th</sup> day of March, 2005.

**HON'BLE MR. V.K. MAJOTRA, VICE-CHAIRMAN (A)  
HON'BLE MR. SHANKER RAJU, MEMBER (J)**

Vijaypal,  
S/o Shri Hukum Singh,  
R/o Village & PO Dabthara Post Makumpur,  
District Bandal UP.

-Applicant

(By Advocate Shri Amit Anand)

-Versus-

Union of India through:

1. Shri R.R. Jaruhara,  
G.M. Northern Railway,  
Baroda House,  
New Delhi-1.

2. Shri P.K. Goel,  
The DRM,  
Northern Railway Delhi Division,  
State Entry Road,  
New Delhi.

3. Preeti Katiyar,  
The Divisional Personal Officer,  
Northern Railway,  
DRM Office,  
State Entry Road,  
New Delhi.

-Respondents

(By Advocate Shri V.S.R. Krishna)

**ORDER (ORAL)**

**Mr. V.K. Majotra, Hon'ble Vice-Chairman (A):**

Learned counsel of respondents stated that they have complied with the directions of this Court contained in order dated 30.5.2003 in OA-254/2003 readwith order dated 9.3.2004 in CP-377/2003 in OA-254/2003. He stated that respondents have

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issued offer of appointment to applicant vide order dated 17.3.2005, copy whereof has been filed in the Court today. Learned counsel of applicant states that while CP may be disposed of, discharging the respondents, applicant be provided liberty to take legal recourse on remaining aggrieved. Matter is disposed of accordingly.

S. Raju  
**(Shanker Raju)**  
**Member (J)**

/vv/

V.K. Majotra  
**(V.K. Majotra)**  
**Vice-Chairman(A)**

18.3.05